- (b) if so, the details thereof;
- (c) whether Government is aware that the names of selected candidates were floating on social media before the declaration of results;
- (d) if so, whether Government would initiate any CBI inquiry in the matter; and
 - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (e) University of Delhi (DU) has reported that 126 posts of Assistant Professor in the Faculty of Law were advertised on 27.01.2017 against which 874 candidates were interviewed by the selection committee during the year 2017. The selection process was extensive which included interview, assessment of research publications, verification of documents, testimonials and caste certificates (whenever applicable), tabulation of marks and preparation of merit list. The sealed envelope containing the recommendations of the selection committee was opened in the Executive Council (EC) meeting held on 30.01.2018 for its approval as per the statutory requirements. The recommendations of the selection committee are also available on the link: http://work1.du.ac.in/rec2017/ siteuploads/Selections 258.pdf. However, University is not aware about floating of the names of selected candidates on social media. The whole process was in accordance with law and the Act, Statutes and Ordinances of the University while following the principles of fairness and transparency in letter and spirit and more than 100 selected candidates have already joined the Faculty of Law.

FIR against ex-railway minister

4419. SHRI RAVI PRAKASH VERMA: SHRI NEERAJ SHEKHAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Economic Offence Division of CBI had filed an FIR against Ex-Railway Minister on the claim that he had facilitated the transfer of two railway hotels to private companies on *quid pro quo* basis;
 - (b) if so, the details thereof;
- (c) whether the Legal Cell of CBI had opposed the FIR and had contended that there is no evidence; and
 - (d) if so, the basis on which FIR was filed?

Unstarred Questions

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Yes CBI has registered a case RC2202017E0013 on 5.7.2017 u/s 120-B r/w 420 IPC and Section 13(2) r/w 13 (1) (d) of P. C. Act, 1988.

(c) and (d) Legal Cell of CBI had recommended for detailed enquiry before registering an FIR. However, there was unanimous recommendation for registration of FIR after completion of detailed enquiry.

Removal of anomalies in fixing pension

- 4420. SHRI SUKHENDU SEKHAR RAY: Will the PRIME MINISTER be pleased to state:
- (a) whether the Seventh Pay Commission, while recommending formulas for revision of pension for civilian pensioners including CAFF, who retired from service before 1st January, 2016, took into account the last Dearness Relief of 119 per cent as effective from 1st July, 2015;
- (b) whether such pensioners who were in receipt of 6 per cent DA w.e.f. 1st January, 2016 till the implementation of the Seventh Pay Commission Report were denied the same; and
- (c) whether Government proposes to restore D.A. as above and remove the hardships of pensioners and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The 7th Central Pay Commission recommended a fitment factor of 2.57 by taking into account the Dearness Allowance @ 125% of basic pay as on 1.1.2016. The Commission also recommended the same fitment factor of 2.57 for the purpose of revision of pension of pre-1.1.2016 retirees. Accordingly, the revised pension of Central Government pensioners takes into account Dearness Relief @ 125% of basic pension as admissible as on 01.01.2016.

(c) Question does not arise.

Economy in use of paper in government offices

- 4421. SHRI HISHEY LACHUNGPA: Will the PRIME MINISTER be pleased to state:
- (a) whether Government is considering to conduct the routine daily work in the Central Government offices like processing leave applications, procurement of stationery, etc. in a digital mode to ensure economy in use of paper in these offices; and